

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1420/94.

Dt. of Decision : 23.11.94.

K.S.S.S.N. Raju

.. Applicant.

Vs

1. The Chief General Manager, Telecom,
A.P.Circle, Doosanchar Bhavan,
Hyderabad.

2. The Executive Engineer,
Telecom Civil Division,
19-9-10, Tiruchanur,

3. The Superintendent Engineer,
Telecom, Civil Circle,
Hyderabad.

Secretary to the Minister,
Telecommunication,
Sanchar Bhavan, New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAU : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

(96)

OA 1420/94.

JUDGMENT

Dt:23.11.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The pay of the applicant was fixed on 3.6.87 on his promotion to the post of Junior Engineer (Civil) by giving -- -- -- -- -- The same is revised down-wards by the impugned order dated 21.10.1994 in pursuance of the Memo No.TA/ACB/Payfix/JE/94-95, by observing that the promotional post does not involve higher responsibility and hence -- -- -- -- -- cannot be granted. One of the contentions for the applicant is that the impugned order is vitiated, for the same was ordered without issuing notice to the applicant. The said contention for the applicant that there -- -- -- -- -- in not issuing notice before passing the impugned order is tenable.

3. Accordingly, the impugned order dated 21.10.1994 is set-aside. But the respondents are free to revise, if the said revision -- -- -- -- -- is in accordance with the rules after issuing

H

contd....

128

(g7)

.. 3 ..

To applicant
necessary show cause notice by giving him opportunity
to put forth his case.

4. The OA is ordered accordingly at the admission
stage. No costs. /

~~~~~
(R.RANGARAJAN)
MEMBER (ADMN.)

Waran
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 23rd November, 1994.
Open court dictation.

vsn

Dv

*Ar Rez
23/11/94*

Copy to:-

1. The Chief General Manager, Telecom, ~~was.~~
A.P. Circle, Deorsanchar ~~Pr~~
Engineer, Telecom Civil Division,
2. The Exe, Tiruchanur, Tirupathi.
3. The Superintending Engineer, Telecom, Civil Circle,
Hyderabad.
4. The Secretary to the Ministry of Telecommunications
Union of India, Sanchar Bhavan, New Delhi.
5. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
6. One copy to Mr. V. Bhimanna, Addl. OGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyderabad.
8. One spare.

kku.

PSL

04-1420/94
TYPED BY URQED CHECKED BY
COMPARED BY 28/11/94 APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND
THE HON'BLE MR.R.RANGARAJAN : M(AKH)

23.11.

DATED: - 1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.NO.

O.A.No. 1420/94

C.A.NO.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. ~~as withdrawn~~ ^{RE-COPY}

Dismissed for default.

Ordered/Rejected according to ~~the application~~ ^{the application} ~~the application~~ ^{the application}

No order as to costs.

